

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4199

ANSWERED ON:29.08.2011

SPECIAL COURT FOR ROAD ACCIDENT INSURANCE CLAIMS

Kumar Shri P.;Sivasami Shri C.;Venugopal Shri P.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government has set up special courts to award road accident insurance claims;
- (b) if so, the details thereof alongwith the budgetary allocations made for the purpose; and
- (c) the total number of such courts set up by the Government alongwith the number of cases cleared by these courts?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) to (c) The Motor Vehicles Act, 1988 allows application for compensation to Motor Accident Claim Tribunal (MACT) or Civil Court, as the case may be, on the principle of fault/negligence of the driver of the vehicle causing the accident. In such cases, MACT or the Courts award compensation on the merits of each case. Setting up of these courts comes within the purview of the respective State Governments. Ministry of Road Transport and Highways does not operate any separate scheme for this purpose.